

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1238/92

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Shri R. K. Ahooja, Member(A)

New Delhi, this 29th day of July, 1997

Hori Lal
s/o Shri Chhedi Lal
r/o Barrack, 7th Bn.F.T.S.Malviya Nagar
New Delhi. ... Applicant

(None)

Vs.

1. Commissioner of Police Delhi
Delhi Police Headquarters
M.S.O.Building
I.P.Estate
NEW DELHI.
2. Additional Commissioner of Police
Armed Police, Delhi
Delhi Police Headquarters
M.S.O.Building
I.P.Estate
NEW DELHI.
3. Shri Ajay Aggarwal
Additional Commissioner of Police
through/service to be effected through
Commissioner of Police Delhi
Delhi Police Headquarters,
M.S.O.Building, I.P.Estate
NEW DELHI. ... Respondents

(By Shri Rameshwar Nath, Departmental Representative)

G R D E R(Oral)

Hon'ble Dr. A. Vedavalli, Member(J)

Departmental Representative submits that
the learned counsel for the respondents, Shri Rajinder
Pandita is not well and he seeks an adjournment.
However, it is noticed that the applicant was not present
even on the previous date of hearing, namely, 03.06.1997.
In the circumstances, it is presumed that he is not
interested in pursuing the case any further. The OA
is therefore dismissed for default and non-prosecution.

No Costs.

~~RECORDED~~
(R.K. AHOOJA)
MEMBER(A)

/rao/

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER(J)